

PART I



GOVERNMENT OF KERALA

Law (Legislation-Publication) Department

NOTIFICATION

No. 21973/Leg. Pbn 2/2016/Law. *Dated, Thiruvananthapuram, 26th October, 2016.*

The following Act of Parliament published in the Gazette of India, Extraordinary, Part II, Section I dated the 10th day of August, 2016 is hereby republished for general information. The Bill as passed by the Houses of Parliament received the assent of the President of India on the 9th day of August, 2016.

By order of the Governor,

S. SANTHOSH,
Joint Secretary.

THE NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE
EDUCATION AND RESEARCH (AMENDMENT) ACT, 2016

(ACT NO. 42 OF 2016)

AN

ACT

further to amend the National Institutes of Technology, Science Education and Research Act, 2007.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. Short title and commencement.—(1) This Act may be called the National Institutes of Technology, Science Education and Research (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on the 20th day of August, 2015.

2. Amendment of First Schedule to Act 29 of 2007.—In the First Schedule to the National Institutes of Technology, Science Education and Research Act, 2007, after serial number 30, the following serial number and the entries relating thereto shall be inserted, namely:—

(1)	(2)	(3)
“31	National Institute of Technology, Andhra Pradesh	National Institute of Technology, Andhra Pradesh.”.